

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 247/TL/2022

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to Transmission Licence to Neemuch Transmission Limited.

Petitioner : Neemuch Transmission Limited (NTL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 248/AT/2022

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of Transmission Charges with respect to the Transmission System being established by Neemuch Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Neemuch Transmission Limited

Respondent : Central Transmission Utility of India Limited

Date of Hearing : 13.10.2022

Coram : Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Pankaj Pandey, NTL
Shri Mani Kumar, NTL
Shri Bhaskar Wagh, CTUIL
Shri Siddharth Sharma, CTUIL
Shri Ranjeet Singh Rajput, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for grant of the transmission licence to the Petitioner for establishing the 'Transmission System for Evacuation of Power from Neemuch SEZ' ('the Project') and for adoption of transmission charges as discovered pursuant to the competitive bid process in respect of the Project. The representative of the Petitioner further submitted that pursuant to the competitive bid process conducted by Bid Process Coordinator, namely REC Power Development and Consultancy Limited, Power Grid Corporation of India Limited emerged as the successful bidder and consequently, acquired the Petitioner company on 24.8.2022. He added that the Petitioner has complied with all the requirements for grant of transmission licence and CTUIL has also recommended the grant of transmission licence to the Petitioner.



2. The representative of the Respondent, CTUIL submitted that CTUIL has already furnished its recommendations under Section 15(4) of the Act for the grant of transmission licence to the Petitioner.

3. After hearing the representatives of the Petitioner and CTUIL, the Commission observed that the bidding for the instant Project had been conducted on the basis of the revised Guidelines notified on 10.8.2021 along with the revised Standard Bid Documents and as a result, the Transmission Service Agreement in the present case has been entered into only between the Petitioner and CTUIL. In response, the representative of CTUIL submitted that beneficiaries of the transmission project may be impleaded as party to the Petition.

4. The Commission ordered as under:

(a) The Petitioner to implead the beneficiaries of the Northern Region and Western Region as party to the Petition and file revised memo of parties by 19.10.2022.

(b) Admit. Issue notice to the Respondents including beneficiaries of the Northern Region and Western Region.

(c) The Respondents including beneficiaries of the Northern Region and Western Region to file their reply to the Petition by 1.11.2022, if any, after serving copy of the same to the Petitioner, who may file their rejoinder on or before 10.11.2022.

(d) The Petitioner to provide the SLD of the transmission scheme.

(e) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.

4. The Petitions shall be listed for hearing on 17.11.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**